

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, AT PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.123/RPR/2019
निर्धारण वर्ष / Assessment Year : 2014-15

Alok Choudhari, C 86-87, Devendra Nagar, Raipur – 492 001 Chattisgarh PAN : ACAPC4989J	Vs.	ACIT, Central Circle-1, Raipur
Appellant		Respondent

आयकर अपील सं. / ITA No.155/RPR/2019
निर्धारण वर्ष / Assessment Year : 2008-09

Manju Choudhari, C 86-87, Devendra Nagar, Raipur – 492 001 Chattisgarh PAN : AEZPC0799K	Vs.	ITO, Ward-3(3), Raipur
Appellant		Respondent

आयकर अपील सं. / ITA No.158/RPR/2019
निर्धारण वर्ष / Assessment Year : 2008-09

Reena Choudhari, C 86-87, Devendra Nagar, Raipur – 492 001 Chattisgarh PAN : AEZPC0798J	Vs.	ITO, Ward-3(3), Raipur
Appellant		Respondent

आयकर अपील सं. / ITA No.159/RPR/2019
निर्धारण वर्ष / Assessment Year : 2008-09

Sarita Choudhari, C 86-87, Devendra Nagar, Raipur – 492 001 Chattisgarh PAN : ACKPJ1321P	Vs.	ITO, Ward-3(3), Raipur
Appellant		Respondent

Assessee(s) by	Shri Parimal Jain
Revenue by	Shri P.K. Mishra
Date of hearing	19-03-2021
Date of pronouncement	19-03-2021

आदेश / ORDER

These 4 appeals by the connected group but different assessee arise out of the respective orders dated 13.02.2019 & 08.03.2019 passed by the CIT(A)-I. Raipur in relation to the captioned assessment years.

2. Before us, the assessee(s) have filed common letters dated 08.03.2021 seeking withdrawal of the appeals. The relevant contents of such letters (except appeal particulars) read as under :

“1. The above mentioned appeal was filed on 03.06.2019. Copy of appeal memo is enclosed.

2. In respect of above appeal it is submitted that I have filed the declaration under ‘THE DIRECT TAX VIVAD SE VISHWAS ACT 2020’ before the designated authority. Designated authority has approved the declaration and issued Form-3. I am enclosing copy of Form 3 issued by the Ld. Principal CIT.

3. In view of the above declaration filed under THE DIRECT TAX VIVAD SE VISHWAS ACT-2020 appellant wishes to withdraw the appeal filed. Therefore it is requested that the appellant may kindly be permitted to withdraw the appeal.”

3. The ld. DR did not raise any objection to the withdrawal of the appeals filed by the assessee. As such, the assessee is permitted to withdraw the appeals.

4. In the result, the appeal are dismissed as 'withdrawn'.

Order pronounced in the Open Court on 19th March, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 19th March, 2021
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-I, Raipur
4. The Pr. CIT-I, Raipur
5. DR, ITAT, Raipur
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	19-03-2021	Sr.PS
2.	Draft placed before author	19-03-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		